COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 79 OF 2018 &
IA NOS. 404, 405 & 406 OF 2018

Dated : 14th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Maithon Power Ltd. .... Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors .... Respondent(s)

Counsel for the Appellant (s) : Mr. S. Venkatesh
Ms. Nishtha Kumar
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : --

ORDER

The learned counsel, Mr. S. Venkatesh, appearing for the Appellant, submitted that the instant case may kindly be adjourned on the ground that the Review Petition is pending for adjudication before the Central Electricity Regulatory Commission and , therefore, he prays for adjournment in this case till 2nd week of January, 2019.

Submission made by the learned counsel appearing for the Appellant, at supra, is placed on record.

In the light of above submission, list the matter on ***10.01.2019***, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

vt/pk